

NATIONAL COMPANY LAW TRIBUNAL  
COURT-I, MUMBAI BENCH

Item 3

**IA 2708/2022 in C.P. (IB)/2295/(MB)/2018**

CORAM:

SH. SHYAM BABU GAUTAM  
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **26.09.2022**

NAME OF THE PARTIES: - **RISHU KISCHU INDUSTRIES PVT. LTD. Vs.  
SUNIL HITECH ENGINEERS LTD.**

*Appearance (via video-conference):*

For the Applicant : Mr. Dev Upadhyay, Advocate  
For the Respondent : Mr. Aniruth Purusothaman, Advocate  
Sections 7 of the IBC, 2016 & Rule 11, NCLT, 2016

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ORDER

**IA 2708/2022**

The Bench has observed that the Hard Copies of this Application have not yet been placed on record. Ld. Counsel for the Applicant submits that the limited prayer in this Application is for early listing of the Application bearing IA No. 268 of 2020. However, the Counsel appearing on behalf of the Respondent, Liquidator, submits that the said Application is now coming up for hearing on 10.10.2022. In that view of the matter, we thus find no reason to prepone the date of hearing of the Application bearing IA No. 268 of 2020. Hence, the preponement of date of hearing of the Application bearing IA No. 268 of 2020, is not considered by this Bench. Therefore, the Application bearing IA No. 2708 of 2022, is disposed of. **Registry is directed** to list the Application bearing IA No. 268 of 2020, on Board on 10.10.2022, as already directed.

**Sd/-**

**Sd/-**

SHYAM BABU GAUTAM  
Member (Technical)

JUSTICE P.N. DESHMUKH  
Member (Judicial)

Vedant Kedare